

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 243 OF 2014 &
IA NO. 282 OF 2015**

Dated: 18th October, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Municipal Corporation of Greater Mumbai ... Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Harinder Toor
Mr. Simranjeet Singh
Mr. R. Dubal

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. S. Venkatesh for R.1

Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Amit Kapur
Mr. Abhishek Munot
Mr. Kunal Kaul
Mr. Akshat Jain for R.2

Ms. Kanika Chugh for
Mr. Shashank Khurana &
Mr. Pratyush Singh

Mr. Aditya Dewan for R.4

ORDER

We have heard learned counsel for the parties.

Judgment is Reserved. Learned counsel for the State Commission may file written submissions on or before 02.11.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member
ts/kt**

**(Justice Ranjana P. Desai)
Chairperson**